

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

on memofor admission. ~~and~~BenchM  
12/1/03

Copy of order of 21.4.03  
a/w ~~copy~~ issued to all the  
despots. my posts.

The same copy of  
order issued to the  
counsel for both side.

S.O.

M  
25/4/032. ORDER DT. 21.4.2003.

Heard Mr. S. L. Kumar, Advocate appearing for the Applicant and Mr. S. Behera, Learned Additional Standing Counsel; on whom a copy of this O.A. has been served on the question of admission of this case.

Being aggrieved by his non-promotion to the higher rank, the applicant has filed this Original Application. It is revealed that the applicant has moved before this authorities by filing representation on 11.12.2002 under Annexure-5 and before passing of six months, he has rushed to this Tribunal in the present Original Application. We therefore, hold that this Original Application is premature one. However, liberty is granted to the applicant to approach this Tribunal after six months from the date of filing of the representation or in the event of any order detrimental to his interest is passed by his authorities on his representation.

This OA is accordingly disposed of.

Send copies of this order along with O.A. to the Respondents and free copies of this order be given to learned counsel for both sides.

Arun  
vice-Chairman 21/4

Member (Judicial)